

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.106
New IA/2249/ND/2024 in IB/1311/ND/2018

IN THE MATTER OF:

Deepak Khandelwal	...	Applicant
Versus		
FE Agrochem Pvt Ltd	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Adv. Pushpendra Singh
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2249/ND/2024:-

Ld. Counsel for the Liquidator is present through VC.

This is an application to take on record the 9th Progress Report by the Liquidator of the Corporate Debtor under Regulation 15 of the IBBI the (Liquidation) Regulations, 2016 for the quarter ended on 31.03.2024. The same is taken on record, subject to all just exceptions. IA/2249/ND/2024 stands **allowed**. Place it with the main file for further reference.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)